

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 361/TT/2014

Subject : Truing up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period for combined assets of Northern Region System Strengthening Scheme - I in Northern Region

Date of Hearing : 13.1.2016

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidhyut Prasaran Nigam Ltd. (16 others)

Parties present : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri D. K. Karma, PGCIL
Shri J Majumder, PGCIL
Shri Shashi Bhushan, PGCIL
Smt.Sangeeta Edwards, PGCIL
Shri S.C. Taneja, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Smt. Sonam Gangwar, PGCIL
Shri Avinash Pavgi, PGCIL
Mohd. Mohsin, PGCIL
Shri. B.L.Sharma, Jaipur Discoms
Shri. S.K. Agarawal, Advocate, Jaipur Discoms
Shri. S.P. Das, Advocate, Jaipur Discoms
Smt. Neelam, Advocate, Jaipur Discoms



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of true up of transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 tariff block for Combined assets of Northern Region System Strengthening Scheme-I in Northern Region
- b) The assets were commissioned on 1.6.2008. The admitted capital cost as on 31.3.2009 was ₹32808.26 lakh. The petitioner has sought approval of actual additional capital expenditure of ₹1317.07 lakh for the 2009-14 tariff period and ₹13.12 lakh during 2014-19 tariff period.
- c) The petitioner has submitted that projected additional capital expenditure during 2009-14 tariff period is on account of actual expenditure and 2014-19 tariff period is on account of balance/retention payments of the pending works of the contractors.

2. In response to a query of the Commission regarding the increase in additional capital expenditure, the representative of the petitioner submitted that the reasons for increase in additional capital expenditure during 2009-14 tariff period will be submitted.

3. The Commission directed the petitioner to submit the following information in affidavit by 20.1.2016 with a copy to respondents:-

- a. The detailed reasons and justification for the increase in additional capital expenditure during 2009-14 tariff period against the admitted additional capital expenditure.
- b. Undertaking duly depicting the un-discharged liabilities if any and whether the work is complete or not, providing details of the balance/ retention payments claimed during 2009-14 and 2014-19 tariff period
- c. Undertaking/certificate depicting the actual equity infused during the tariff period 2009-14 and 2014-19.

4. The Commission also directed the petitioner to file the rejoinder to the reply submitted by Rajasthan Discoms by 20.1.2016. The Commission further directed that the above information should be filed within the time stipulated, failing which the matter would be decided on the basis of the information already available on record.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

sd/-

(V. Sreenivas)
Dy. Chief (Law)

